

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 126 OF 2018 &
IA NO. 354 OF 2018

Dated: 30th August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s SAS Hydrel Projects Pvt. Ltd.

.... Appellant(s)

Versus

Madhya Pradesh Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. S. Venkatesh
Mr. Sandeep Rajpurohit for Respondent

ORDER

The learned counsel, Mr. S. Venkatesh, appearing for the Respondent prays for four weeks time to file his reply in this matter. The learned counsel, Ms. Swapna Seshadri, appearing for the Appellant also prays for three weeks time to file her rejoinder submission in this matter.

Submissions made by the learned counsel appearing for the Respondent and the Appellant, as stated above, are placed on record.

The learned counsel appearing for the Respondent is permitted to file his reply in this matter by 27.09.2018, after duly serving copy on the other side. Thereafter, the learned counsel appearing for the Appellant to file her rejoinder submission in this matter by 26.10.2018, after duly serving copy on the other side.

List this matter on **26.11.2018**, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

vt/pk

(Justice N. K. Patil)
Judicial Member